

ITEM NO.16 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1103/2019

ANUN DHAWAN & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

IA No.130084/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 18-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Ashima Mandla Adv.  
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For GNCTD

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For State of  
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For Impleader Mr. Ankur S. Kulkarni, AOR  
Ms. Uditha Chakravarthy, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

I.A.No.152488/2021 has been filed on behalf of the Government of NCT of Delhi seeking extension of time for depositing the costs as directed by this Court vide order dated 16.11.2021. However, it is orally prayed by the learned counsel that the costs be waived.

On an oral prayer made by Mr. Chirag M. Shroff, learned counsel, the cost imposed upon the Government of NCT of Delhi is waived.

I.A.No.152488/2021 stands disposed of accordingly.

Heard Mr. K.K. Venugopal, learned Attorney General for India as also Ms. Ashima Mandla, learned counsel appearing on behalf of the petitioner at length.

Learned Attorney General has drawn our attention to the Additional Counter Affidavit dated 31.12.2021 filed on behalf of the Union of India and explained various measures taken by the Union of India in compliance of the orders passed by this Court from time to time.

During the course of hearing, we expressed our view to the learned Attorney General regarding the involvement of the Central Government in drafting the model Community Kitchens Scheme and, particularly, exploring the possibility of providing additional food grains and resources to implement the said scheme as suggested by some State Governments.

The learned Attorney General, while pointing out that it is for the State Governments/Union Territories to implement the scheme, stated that it would not be possible to divert funds from other schemes for the said purpose. However, he submitted that he would seek instructions from the Central Government with respect to the possibility of providing additional food grains for the said purpose.

In view of the above, we grant two weeks' time to all the State Governments/Union Territories to file an affidavit indicating the incidence of starvation deaths, if any, and malnutrition, with a copy in advance to the counsel for the petitioner as also the learned Attorney General for India through e-mail, so that they may file a response in this regard. Liberty is also granted to the State Governments/Union Territories to make suggestions in the said affidavit to curb the above menace.

One week's time thereafter is granted to the Union of India to file their response in pursuance of the affidavits filed by the State Governments/Union Territories.

List the matter after three weeks.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER